

ITEM NO.26

COURT NO.5
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XVI

Petition(s) for Special Leave to Appeal (C) No(s). 19859/2022

(Arising out of impugned final judgment and order dated 31-08-2022 in CWJC No. 19402/2021 passed by the High Court Of Judicature At Patna)

GOPAL KRISHNA & ANR.

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ORS.

Respondent(s)

(IA No.152849/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and
IA No.152847/2022-EXEMPTION FROM FILING O.T.)

Date : 05-12-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
 Mr. Rituraj Biswas, AOR
 Mr. Rituraj Choudhary, Adv.
 Mr. Prastut Dalvi, Adv.
 Ms. Sujaya Bardhan, Adv.

For Respondent(s) Mr. Gaurav Agrawal, AOR

 Mr. Anshul Narayan, Adv.
 Mr. Prem Prakash, AOR

 Mr. Vivek Narayan Sharma, Adv.
 Ms. Mahima Bhardwaj, Adv.
 Mr. Laksha Bharnani, Adv.
 Mr. Adhiraj Wadhera, Adv.
 Mr. Pranshu Kaushal, Adv.
 Ms. Priyambica M.K. Jha, Adv.
 Mr. Devendra Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 12.12.2022.

Let the Hon'ble the Chief Justice of Patna High Court look into the matter and the allegations made in the complaint made by the petitioners and take an appropriate decision independently whether to grant sanction to investigate into the allegations made

by the petitioners. The Hon'ble the Chief Justice may also take into consideration the counter FIR filed by the Judicial Officer also. However, the Hon'ble the Chief Justice of the High Court should bear in mind the paramount consideration of the discipline and the dignity of the justice delivery system and the institution as a whole while taking an appropriate decision.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR